

Mr. Sankhdhar Das
 B. N. Odgata
 H. Satalely
 B. Pathak
 L. Samanty

(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 254..... 1995

Mr. V. B. Mohapatra
Mr. Ashok Mishra

Subhash Chandan Patel..... Applicant(s)

Versus

Union of India & others..... Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
		REGISTER <i>Signature</i> Registrar	1PO for Rs 50/- filed. <i>By</i> 16/5/95.
2	17-5-95	<p>Heard. No grounds to admit inasmuch as the concerned authority is seized of the matter and it is up to them to accept or do whatever <i>reasonable for</i> the <i>reasons in</i> the explanation or the showcause given by the petitioner. However, as the showcause was given as far back as in February 1995, we direct that inquiry shall be completed and decision rendered within 60(sixty) days from the date of receipt of copy of the order. <i>this</i> With direction, the Original Application is disposed of. <i>at the earliest stage</i></p> <p><i>Signature</i> VICE-CHAIRMAN <i>Signature</i> MEMBER (ADMN.)</p>	<p>In this application, the petitioner has filed U/19 of CAT, Act to drop initiation of disciplinary proceeding.</p> <p>for Regn. Pl. <i>By</i> 16/5/95 <i>SO(J)</i></p> <p>Registration</p> <p>for Admin. Pl. <i>By</i> 16/5/95 <i>SO(J)</i></p> <p>2-enc</p>